

**In the National Company Law Tribunal, Jaipur**

**Item No. 205**

**CP No. (IB)-225/9/JPR/2019**

**UNDER SECTION 9 OF IBC, 2016**

**In the matter of:**

**Mr. Rohit Bafna**

**.....Applicant/Petitioners**

**VS.**

**M/s Grexter Housing Solutions Pvt. Ltd.**

**.....Respondent**

**Order delivered on 04.12.2019**

**Coram: SH. P. S. N. PRASAD, HON'BLE JUDICIAL MEMBER**

**SH. RAGHU NAYYAR, HON'BLE TECHNICAL MEMBER**

For Petitioner (s) : Naresh Kumar Sejvani, Adv.

For Respondent(s) : Nikhil Yadav, Adv.  
Varun Mehra, Adv.

**ORDER**

Heard the submissions made by the counsel for the Operational Creditor as well as counsel for the Corporate Debtor. Counsel for the Corporate Debtor is directed to pay Rs. 2,500/- towards cost for late filing of reply and he is allowed to file his reply within next couple of days. Cost may be paid to the Operational Creditor. Post the matter for further consideration to 08.01.2020.

*Sd-*

**(RAGHU NAYYAR)  
TECHNICAL MEMBER**

*Sd-*

**(P. S. N. PRASAD)  
JUDICIAL MEMBER**